

wanted to associate yourself. Your association is there on record.

**SHRI BHADRESWAR BURAGOHAIN:** This is how Assam is being treated in the national Parliament. I will not speak.

**THE VICE-CHAIRMAN (SHRI SATISH AGARWAL):** Your name is not there. No. 1. No 2, I specially permitted you. ...*(Interruptions)*...

**SHRI BHADRESWAR BURAGOHAIN:** I have given notice ...*(Interruptions)*... You may find out from the original notice. ...*(Interruptions)*...

**THE VICE-CHAIRMAN (SHRI SATISH AGARWAL):** I will make an inquiry. ...*(Interruptions)*...

**SHRI BHADRESWAR BURAGOHAIN:** This is happening all the time. *(Interruptions)* You are not allowing me even for a short while.

**THE VICE-CHAIRMAN (SHRI SATISH AGARWAL):** Was your notice on the same subject, the brutal murder of women? No. Your notice must be different then. You have not been permitted by the Chairman to raise that particular issue with regard to which you have given your notice. I am sorry.

Shri Muthu Mani.

**RE: BLINDING OF A GIRL STUDENTS  
IN A VILLAGE IN SALEM DISTRICT  
OF TAMIL NADU**

**SHRI S. MUTHU MANI (Tamil Nadu):** Mr. Vice-Chairman, I thank you for giving me this opportunity. Through you, I want to raise an important matter. I will take only two minutes.

**THE VICE-CHAIRMAN (SHRI SATISH AGARWAL):** That is very good.

**SHRI S. MUTHU MANI:** Sir, I want to make a mention with regard to the alleged high-handed behaviour of a teacher causing injuries to a Scheduled Caste girl student, namely, Dhanam, in a

school in a village in the Salem District of Tamil Nadu.

At the outset, I condemn the incident wherein Selvi Dhanam, a Scheduled Caste girl aged six years, is reported to have been beaten up by a teacher, for taking water in a glass meant for students of other castes, resulting in injury to her right eye.

This incident is said to have taken place on 29.6.1995. It was published in a Tamil Daily, 'Dinamani', on 31.7.1995. soon after it came to the notice of the Government, the District Collector of Salem visited the Panchayat Union Elementary School concerned at Kattunaickenpatti, Mettur, on 1.8.1995 and conducted a local inquiry. Our hon. Chief Minister Dr. Puratchi Thalaivi immediately sanctioned Rs. 25,000/- for the treatment of the girl and instructed the Collector of Salem to make arrangements to give her the best treatment to restore her vision. The girl was examined by a Medical Board headed by the Dean of the Salem Medical College. The Board recommended surgery for traumatic cataract. The girl has since been admitted to the Institute of Ophthalmology, Egmore, Madras. The doctors opine that her vision will be restored after an intraocular lens is implanted in a day or two.

Meanwhile on 8.8.1995, the Salem District police have arrested P. subramanian, the teacher, and a case has been registered under section 325 and 506 (ii) of the Indian Penal Code and section (1) (d) of the Protection of Civil Rights Act and the SC/ST (Prevention of Atrocities) Act of 1989. He has also been suspended from service.

Sir, I must mention that the Government of Tamil Nadu, under the leadership of our hon. Chief Minister Dr. Puratchi Thalaivi, has been launching several welfare schemes for the well-being and protection of the Scheduled

Caste and Scheduled Tribe people. Free legal aid is provided to them to protect their rights. The Tamil Nadu Government looks at the episode as a highly condemnable one and shall take stringent action against anyone indulging in or even abetting untouchability.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mr. Muthu Mani, your Zero-Hour mention was with regard to the blinding of a girl student in a village in Salem District. Now you are highlighting the achievements of your Government with regard to the SC and ST. Please do not deviate in this way. Your subject is somewhat different from what you are speaking. (Interruptions)

SHRI S. MUTHU MANI: Sir, this matter has spread all over India. It is my humble submission that I have to say what action has been taken by the Government and what they are doing. (Interruptions).

SHRI R. MARGABANDU (Tamil Nadu): Mr. Vice-Chairman, Sir, ....(Interruptions)

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): If action has already been taken by the State Government, why are you raising it here? (Interruptions) Mr. Margabandu, just associate that is all.

SHRI R. MARGABANDU: They are the steps taken by the State Government. (Interruptions)

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): If steps have been taken, why are you raising it here? ....(Interruptions).... Anyway, it has been permitted. (Interruptions)

#### RE. LOOTING OF ARMS BY MILITANTS IN NORTH-EAST

श्री विष्णु कान्त झा (उत्तर प्रदेश): इस भाष्य में महोदय, कल के इंडियन एक्सप्रेस के मुख्य पृष्ठ पर एक चौकाने वाला समाचार छलै। यह बताया

गया कि पिछले दो वर्षों से उत्तरपूर्वीचल में आतंकवादी गतिविधियां बढ़ती जा रही हैं। वे एक के बाद एक पुलिस बलों की चौकियों पर हमला करते हैं और वहां के शस्त्रास्त्र लूट ले जाते हैं। खतरे की बात यह है कि यह पुलिस बल प्रतिरोध भी नहीं करते।

बिना मुकाबला किए वे उन आतंकवादियों को अपने शस्त्रास्त्र ले जाने देते हैं। सैनिक अधिकारियों को यह आशंका है कि इन पुलिस बलों में आतंकवादियों के साथ कुछ सांठगांठ है और वे जानबूझकर अपने शस्त्रास्त्र इन आतंकवादियों को सौंप देते हैं। यह भी बहुत ही पीड़ाजनक सच्चाई है कि मणिपुर के राज्यपाल जी ने यह बताया है कि कुछ राजनेताओं का भी और कुछ प्रशासनिक अधिकारियों का भी आतंकवादियों से संबंध है। न केवल मणिपुर में बल्कि नागालैंड में भी ऐसी बातें दोहराई जाती रही हैं। इससे बड़े खेद की बात है कि हमारे सैनिक अधिकारियों और प्रशासनिक अधिकारियों में आपसी मतभेद है — दिल्ली में भी और मणिपुर नागालैंड में भी। बार बार हमारे सैनिक अधिकारी यह मांग करते रहे हैं कि ये पुलिस बल सेना की निगरानी में प्रशिक्षित किए जाएं। उनकी मांग है कि इन पुलिस बलों की चौकियों सेना के निकट लगाई जाएं ताकि वे हस्तक्षेप कर सकें, उनकी मदद कर सकें। लेकिन ऐसा नहीं होता है। कोढ़ में लाज की तरह वहां के प्रशासनिक अधिकारी यह मांग कर रहे हैं कि इन पुलिस बलों को एक्के 47 राइफलें जैसी विकसित राइफलें दे दी जाएं! सेना के अधिकारियों ने बार बार कहा है कि ये एक्के 47 राइफलें प्रकारांतर से आतंकवादियों के हाथों में चली जाएंगी। इसलिए सैनिक अधिकारी प्रशासनिक अधिकारियों का विरोध कर रहे हैं। यह बहुत ही आश्चर्य की बात है कि अपने देश में सैनिक अधिकारी और प्रशासनिक अधिकारियों में मतभेद हो। यह बहुत ही क्षोभ की बात है कि इसके कारण उत्तर पूर्वीचल में आतंकवाद की स्थिति में निरंतर वृद्धि हो रही है। आपके माध्यम से मैं सरकार से यह मांग करता हूँ कि रक्षा मंत्रालय और गृह मंत्रालय के दोनों मंत्री मिलें और उनकी देखरेख में रक्षा मंत्रालय और गृह मंत्रालय के उच्चाधिकारियों की बैठक हो और उसमें यह कठोर निर्णय लिया जाए कि उन तमाम अपराधी पुलिस बल के जवानों और अधिकारियों को दण्डित किया जाएगा जिन्होंने बिना प्रतिरोध के आतंकवादियों को अपने शस्त्रास्त्र सौंप दिए। मैं यह भी मांग करता हूँ कि सेना के अधिकारियों की मांग के अनुरूप इन पुलिस बलों का प्रशिक्षण सेना को सौंप दिया जाए ताकि वे आतंकवादियों